

S U P R E M E C O U R T O F I N D I A  
 RECORD OF PROCEEDINGS  
 I.A. NOS.5-6  
 IN  
 CIVIL APPEAL NO. 943 OF 2013

HARI KISHAN

Appellant (s)

VERSUS

RAJASTHAN HIGH COURT &amp; ORS.

Respondent(s)

(For modification and exemption from filing O.T. and office report)

WITH

I.A. Nos.39-40 in Civil Appeal NO. 944 of 2013

(For modification and exemption from filing O.T. and office report)

I.A. Nos.48-51 &amp; 52-55 in Civil Appeal Nos. 945-948 of 2013

(For modification and exemption from filing O.T. and office report)

I.A. Nos.2-3 in Civil Appeal No. 949 of 2013

(For modification and exemption from filing O.T. and office report)

Date: 02/08/2013 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Parties (s) Mr. K.V. Vishwanathan, Sr. Adv.  
 Mr. Abhinav Mukerji, Adv.  
 Mr. Angad Kochhar, Adv.  
 Mr. Sanjay Jain, Adv.  
 Mr. Abhishek Gupta, Adv.  
 Mr. Puneet Jain, Adv.  
 Mr. Sushil Kumar Jain, Adv.  
 Mr. Gautam Das, Adv.  
 Ms. Reena Pandey, Adv.  
 Ms. Vijay Lakshmi, Adv.  
 Mr. Anurag Pandey, Adv.  
 Mr. Surya Kant, Adv.

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Mr. Arjun Garg, Adv.  
 Dr. Sushil Balwada, Adv.  
 Dr. Manish Singhvi, AAG  
 Mr. Milind Kumar, Adv.  
 Ms. Mridula Ray Bharadwaj, Adv.  
 Mr. Rakesh Dahiya, Adv.

Mr. Krishnanand Pandeya, Adv.  
Mr. Amrendra Kr. Choubey, Adv.

Ms. Aishwarya Bhati, Adv.

Respondent-in-person (N/P)

Gp. Capt. Karan Singh Bhat, Adv.  
Mrs. Sanjoli Mittal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The applications are disposed of in terms of the signed  
order.

| (VINOD LAKHINA) | | (INDU BALA KAPUR) |  
| COURT MASTER | | COURT MASTER |

(SIGNED ORDER IS PLACED ON THE FILE)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS.5-6  
IN  
CIVIL APPEAL NO. 943 OF 2013

HARI KISHAN ...APPELLANT

VERSUS

RAJASTHAN HIGH COURT & ORS. ...RESPONDENTS

AND IN THE MATTER OF:  
REGISTRAR GENERAL, JAIPUR BENCH  
RAJASTHAN ...APPLICANT

WITH  
I.A. NOS.39-40 IN CIVIL APPEAL NO.944 OF 2013

WITH  
I.A. NOS.48-51 & 52-55 IN CIVIL APPEAL NOS.945-948 OF 2013

WITH  
I.A. NOS.2-3 IN CIVIL APPEAL NO.949 OF 2013

ORDER

The prayer in these applications is to permit the Rajasthan Public Service Commission to conduct the examination and selection for the 187 vacant posts determined for the year 2012-2013 in the cadre of Civil Judge of the Rajasthan Judicial Service. We are not inclined to modify our order, dated 30th January, 2013. We, however, direct the State of Rajasthan or any other statutory authority to make available necessary man-power and infrastructure, on

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temporary basis, for this one specific instance to ensure that the High Court is able to hold the examination for the 187 posts. Let the necessary infrastructure and man-power be made available to the High Court within a period of four weeks from the date of receipt of a certified copy of this order.

The applications are disposed of in the aforesaid terms.

.....,J.  
(SURINDER SINGH NIJJAR)

.....,J.  
(FAKKIR MOHAMED IBRAHIM KALIFULLA)

NEW DELHI  
AUGUST 02, 2013